

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3825
TO BE ANSWERED ON 19.03.2018**

SOCIAL SECURITY FOR DOMESTIC AND UNORGANISED WORKERS

†3825. SHRI PRATAPRAO JADHAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether various Acts formulated for social security of domestic workers and workers working in the Unorganised Sectors are not being observed properly in various States of the country;**
- (b) if so, the details thereof and the reasons therefor along with the reaction of the Government thereto;**
- (c) whether any survey has been undertaken by the Government in this regard;**
- (d) if so, the details and the findings thereof; and**
- (e) the measures being taken by the Government for effective implementation of Social Security Acts enacted for the welfare of domestic workers and the workers working in Unorganised Sectors of the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): The Unorganized Workers' Social Security Act, 2008, has been enacted to provide social security relating to life and disability cover, health and maternity benefits, old age protection to the unorganized workers including domestic workers. Various Ministries/Departments of the Central Government are implementing such social security schemes like Indira Gandhi National Old Age Pension Scheme (Ministry of Rural Development); National Family Benefit Scheme (Ministry of Rural Development); and maternity and health benefit Schemes (Ministry of Health and Family Welfare). In addition, the Central Government has recently converged the social security schemes of Aam Aadmi Bima Yojana (AABY) with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha

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Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers including domestic workers for the age group of 18 to 50 years depending upon their eligibility. Converged PMJJBY gives coverage of Rs. 2 lakhs on death at premium of Rs. 330/- per annum while Converged PMSBY gives coverage of Rs. 2 lakhs on accidental death besides disability benefits as per scheme at premium of Rs. 12 per annum. These converged schemes are being implemented by Life Insurance Corporation of India. The annual premium is shared on 50:50 basis by the Central Government and the State Governments/State Nodal agencies.

(c) & (d): No, the Central Government has not undertaken any survey in this regard.

(e): The implementation of various Central Acts is ensured by the Organization of Chief Labour Commissioner through its network of CIRM (Central Industrial Resolution Machinery) in the Central Sphere and by similar authority under the State Government in the State sphere.
